

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

Telephone No.24608715  
Fax No.24658505

Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No.A-2/Listing/NCDRC/2023

11<sup>th</sup> of August, 2023

**PRACTICE DIRECTION**

The Hon'ble President, National Consumer Disputes Redressal Commission, in exercise of the powers conferred upon his Lordship, in terms of Regulation 24 of the Consumer Protection (Consumer Commission Procedure) Regulations, 2020, is pleased to issue the following practice directions:

- i. The Registry shall, henceforth, issue all kind of notices, namely, the Show Cause Notices, Hearing Notices, etc., to the parties at their email addresses, WhatsApp numbers, etc..
- ii. The Complainants/Appellants/Petitioners or their counsel, as the case may be, while filing the fresh Consumer Complaints, First Appeals, Revision Petitions, Second Appeals, CCPA Appeals, Transfer Applications, etc., shall furnish the email addresses, mobile numbers, WhatsApp numbers, etc., of the Opposite Party(ies)/Respondent(s) on which the Show Cause Notices/Hearing Notices, etc., may be served.
- iii. The Complainants/Appellants/Petitioners or their counsel and the Opposite Party(ies)/Respondent(s), as the case may be, in pending/old cases shall submit their email addresses, mobile numbers, WhatsApp numbers, etc., for enabling the Registry to serve notices, etc., upon them.
- iv. All the documents being filed by the party(ies)/counsel shall invariably bear the email addresses, mobile numbers, WhatsApp numbers, etc., of the party(ies)/counsel.
- v. These directions are in addition to the already existing modes of service prescribed.

This issues with the approval of the Hon'ble President, NCDRC.

  
(S.Hanumantha Rao)  
Joint Registrar

Copy to:

1. PPS to Hon'ble President : for kind information of the Hon'ble President
2. PS to Hon'ble Mr. Justice Ram Surat Ram (Maurya), Member
3. PS to Hon'ble Mr. Subhash Chandra, Member
4. PS to Hon'ble Mr. Justice Karuna Nand Bajpayee, Member
5. PS to Hon'ble Mr. Binoy Kumar, Member
6. PS to Hon'ble Mr. Justice Sudip Ahluwalia, Member
7. PS to Hon'ble Dr. Inder Jit Singh, Member
8. PS to Hon'ble AVM J. Rajendra, AVSM, VSM (Retd.), Member
9. PS to Hon'ble Mr. Bharatkumar Pandya, Member
10. PS to Hon'ble Dr. Sadhna Shanker, Member
11. PA to Deputy Registrar,
12. AR (CC), AR(FA), AR(Admin.), OSD(RP) : for compliance
13. SO (Listing)
14. Court Masters
15. Notice Board
16. SO (IT) – with a request to upload this Practice Direction on the website of NCDRC.

with a  
request to  
bring these  
Practice  
Directions to  
the kind  
notice of the  
Hon'ble  
Members

  
(S. Hanumantha Rao)  
Joint Registrar

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

Telephone No.24608711  
Fax No.24658505

Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No.A-119/MC/NCDRC/2020

25<sup>th</sup> of January, 2023

**PRACTICE DIRECTION**

The Hon'ble President, National Consumer Disputes Redressal Commission, while reviewing the status of the cases referred to mediation so far, has found that fixing of higher amounts towards mediator's fee is discouraging the parties to have their cases decided through mediation.

In order to give an inducement to the parties to have their cases referred to and settled through mediation, an amount of Rs.20,000/- is, therefore, fixed in all the cases to be referred to mediation which shall be deposited in equal shares by both sets of the parties to a case referred to mediation.


Accordingly, the parties interested in having their cases referred/settled through mediation are requested to file applications for referral of their cases to mediation alongwith a demand draft of Rs.10,000/- in the name of the Registrar, National Consumer Disputes Redressal Commission towards their share of the mediator's fee so that their cases may be sent to mediation at the earliest.

All the other provisions made in the Consumer Protection Act, 2019 and Rules & Regulations made thereunder, in respect of mediation proceedings shall remain applicable to the cases referred to mediation.

These Practice Directions shall come into force w.e.f.25<sup>th</sup> January, 2023.

This issues with the approval of the Hon'ble President, National Commission.

By Order

  
(S.Hanumantha Rao)  
Joint Registrar

**Circulation:**

- (i) Sr.PPS to Hon'ble President
- (ii) All PSs to Hon'ble Members
- (iii) DR/ARs/SOs/CMs(NS)/OSDs
- (iv) Dealing Assistants (Filing)
- (v) SO (IT): for uploading the Practice Direction on Website of NCDRC
- (vi) Notice Board

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

Telephone No.24608711  
Fax No.24658505

Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No.NCDRC/2019/F1-Listing

29<sup>th</sup> November, 2022

**PRACTICE DIRECTION**

The Hon'ble President, National Consumer Disputes Redressal Commission, considering the use of A-4 size paper as allowed by the Hon'ble Supreme Court of India and different Hon'ble High Courts in pleadings, petitions, affidavits, other documents, etc., is pleased, to issue the following Practice Directions:

- (i) A-4 size paper be used across all the jurisdictions of the National Commission i.e. in Consumer Complaints, First Appeals, Revision Petitions, Second Appeals, CCPA Appeals, Execution Applications, Appeal Executions, Transfer Applications including the Affidavits, IAs, MAs, other documents, etc.;
- (ii) The A-4 size paper, as above, shall be used with font type – Times New Roman, font size 14, in 1.5 line spacing (for quotations and indents – font size 12 in single line spacing) with margin of 4 cm on left & right and 2 cm on top & bottom; and
- (iii) The printing/typing shall be done on one side of the paper till further directions.
- (iv) These Practice Directions shall come into force w.e.f.1<sup>st</sup> December, 2022.

By Order

  
(S.Hanumantha Rao)  
Joint Registrar

**Circulation:**

- (i) Sr.PPS to Hon'ble President
- (ii) All PSs to Hon'ble Members
- (iii) DR/ARs/SOs/CMs(NS)/OSDs
- (iv) Dealing Assistants (Filing)
- (v) SO (IT): for uploading the Practice Direction on Website of NCDRC
- (vi) Notice Board

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

Telephone No.24608711  
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Upphokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No.A-2/Listing/NCDR/2021

7<sup>th</sup> February, 2022

**PRACTICE DIRECTION**

Consequent upon the publishing of the Consumer Protection (Jurisdiction of the District Commission, the State Commission and the National Commission) Rules, 2021 vide Notification dated 30<sup>th</sup> December, 2021 by the Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, the jurisdiction of the Consumer Commissions, established at different levels, has been fixed, as under:

**Jurisdiction of District Commission:** the District Commission shall have jurisdiction to entertain complaints where the value of the goods or services paid as consideration does not exceed fifty lakh rupees.

**Jurisdiction of State Commission:** the State Commission shall have jurisdiction to entertain complaints where the value of the goods or services paid as consideration exceeds fifty lakh but does not exceed two crore rupees.

**Jurisdiction of National Commission:** the National Commission shall have jurisdiction to entertain complaints where the value of the goods or services paid as consideration, exceeds two crore rupees.

However, the corresponding changes in the fee structure for making Consumer Complaints are yet to be prescribed and notified by the Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs by way of amendment in the Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020.

Considering the situation, the Hon'ble President, National Consumer Disputes Redressal Commission is pleased to issue the following Practice Directions under Regulation 24 of the Consumer Protection (Consumer Commission Procedure) Regulations, 2020 which shall remain in operation till a new fee structure is prescribed for making Consumer Complaints and notified by the Ministry of Consumer Affairs, Department of Consumer Affairs:

(1) Every complaint filed under sub-section (1) of section 35 or under sub-clauses (i) and (ii) of clause (a) of sub-section (1) of section 47 or under sub-clauses (i) and (ii) of clause (a) of sub-section (1) of section 58 shall be accompanied by a fee, as specified in the table given below, in the form of crossed Demand Draft drawn on a nationalised bank or through a crossed Indian Postal Order in favour of the President of the District Commission or the Registrar of the State Commission or the Registrar of the National Commission, as the case may be, and payable at the respective place where the District Commission, State Commission or the National Commission is situated, or through electronic mode as per arrangement made by the Commission concerned.

(2) The District Commission or the State Commission, as the case may be, shall credit the amount of fee received by it under Practice Direction (1) above to the Consumer Welfare Fund of the State and where such Consumer Welfare Fund is not established, into the appropriate account of the State Government, and the National Commission shall credit such amount of fee received by it to the Consumer Welfare Fund of the Central Government.

Sl.No.	Value of goods or services paid as consideration	Amount of fee payable
	District Commission	
(1)	Upto rupees five lakh	Nil
(2)	Above rupees five lakh and upto rupees ten lakhs	Rs.500
(3)	Above rupees ten lakh and upto rupees twenty lakhs	Rs.800
(4)	Above rupees twenty lakh and upto rupees fifty lakh rupees	Rs.1000
	State Commission	
(5)	Above rupees fifty lakh and upto rupees one crore	Rs.2000
(6)	Above rupees one crore and upto rupees two crore	Rs.4000

S. B. J.

	National Commission	
(7)	Above rupees two crore and upto rupees ten crore	Rs.5000
(8)	Above rupees ten crore	Rs.7500

(3) These Practice Directions shall remain operational till the time the Ministry of Consumer Affairs, Department of Consumer Affairs, notifies the new or revised fee for making complaints.

(4) In case, a higher amount of fee is fixed by the the Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs subsequently, the difference in the fee amount shall be paid by the Complainants in the manner prescribed in Practice Direction (1) above.

(5) In case, a lesser amount of fee is fixed by the Ministry of Consumer Affairs, Department of Consumer Affairs subsequently, the difference in the fee amount shall be refunded to the Complainants by the Consumer Commission concerned.

(6) The Consumer Complaints filed between 20<sup>th</sup> July, 2020,i.e.,the date from which the Consumer Protection Act, 2019 has been made effective, and 30<sup>th</sup> December, 2021 i.e. the date of Notification of the Consumer Protection (Jurisdiction of the District Commission, the State Commission and the National Commission) Rules, 2021, shall not be transferred.

This issues with the approval of the Hon'ble President, National Commission.



(S. Hanumantha Rao)  
Joint Registrar

Circulation:

- (i) The Under Secretary, CPU, Department of Consumer Affairs, Ministry of Consumer Affairs, Govt.of India with a request to place the Practice Direction before the Ld.Joint Secretary, Department of Consumer Affairs, Ministry of Consumer Affairs, Krishi Bhawan, New Delhi
- (ii) The Registrars, All the State Commissions  
(The Registrars of the State Commissions are also requested to circulate these Practice Directions to District Commissions falling under their jurisdiction)
- (iii) Sr.PPS to Hon'ble President, NCDRC
- (iv) All PSs to Hon'ble Members, NCDRC  
(with a request to bring the Practice Direction to the kind notice of the Hon'ble Members)
- (v) DR/ARs/SOs/CMs(NS), NCDRC
- (vi) Dealing Assistants (Filing), NCDRC
- (vii) SO (IT), NCDRC: for uploading the Practice Direction on Website of NCDRC
- (viii) Notice Board, NCDRC

**NATIONAL CONSUMER DISPUTES REDRESAL COMMISSION  
GOVERNMENT OF INDIA**

Telephone No.24608711  
Fax No.24658505

Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No.A-2/Listing/NCDRC/2021

6<sup>th</sup> August, 2021

**PRACTICE DIRECTION**

The Hon'ble President, National Commission, in slight modification of the earlier Practice Direction dated 2<sup>nd</sup> May, 2019, is pleased to direct that at the time of filing of new cases, i.e., Revision Petitions, First Appeals and Consumer Complaints, the requirement would be to file 3 (three) sets instead of 2 (two) sets of paper books.

The extra sets of paper books (equal to the number of respondents), as laid down in Practice Direction dated 2<sup>nd</sup> May, 2019, may be filed by the parties after passing of the orders for issuance of notice(s) in the cases, by the National Commission.

The Registry must necessarily ensure that an undertaking to this effect is clearly given by the parties at the time of filing of cases that they would furnish extra sets of paper books for serving upon the respondent(s)/opposite party(ies) within one week from the date of passing of order for issuance of notice to the respondent(s)/opposite party(ies).

By Order



(S. Hanumantha Rao)  
Joint Registrar

**Circulation:**

- (i) Sr.PPS to Hon'ble President
- (ii) All PSs to Hon'ble Members
- (iii) DR/ARs/SOs/CMs(NS)
- (iv) Dealing Assistants (Filing)
- (v) SO (IT): for uploading the Practice Direction on Website of NCDRC
- (vi) Notice Board

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

Phone No.24608711  
Fax No.24601505

Úpbhokta Nyay Bhawan  
'F'Block, GPO Complex, INA  
NEW DELHI – 110 023

No.Listing/NCDRC/2019-20

17<sup>th</sup> February, 2020

**OFFICE ORDER**

At present, the Ld. Counsel/Appellant/Petitioner is required to file a prescribed 'Certificate', while filing the First Appeal/Revision Petition, certifying therein that he/she has filed certified/attested true copies of the:-

- i) The order passed by the State Commission/by the fora below;
- ii) All pleadings in the complaint and the evidence filed by both the parties, oral and documentary.

All are hereby informed that now onwards the Ld. Counsel/Appellant/Petitioner is not required to file such 'Certificate' along with the First Appeal/Revision Petition. However, they are now required to file an '**Affidavit**', as per the attached format, at the time of filing the First Appeal/Revision Petition.

This issues with the approval of the Hon'ble President, National Consumer Disputes Redressal Commission.

  
(S. Hanumantha Rao)  
Joint Registrar

Copy to:-

- i) Sr. PPS to Hon'ble President, National Commission
- ii) PS to Hon'ble Members, National Commission
- iii) Assistant Registrar, National Commission
- iv) Section Officer/Court Master (S & N/S), National Commission
- v) Section Officer (Computer) with a request to upload the Office Order on our website.
- vi) Notice Board

  
(S. Hanumantha Rao)  
Joint Registrar



**AFFIDAVIT**  
( REVISION PETITION )

I \_\_\_\_\_ S/O, D/O, W/O \_\_\_\_\_ aged \_\_\_\_\_ r/o \_\_\_\_\_ do hereby solemnly affirm and declare as under:-

- (1) That I have filed this Revision Petition against the order dated ..... passed by the State Commission, .....
- (2) That I have filed copies of the impugned order and the order of the District Forum as well as the copies of all the pleadings, affidavits and documents, which the parties had filed before the District Forum.
- \* (3) That I have also filed copies of the oral evidence recorded by the District Forum.

OR

No oral evidence was led by any party, before the District Forum.

\* Strike off whichever is not applicable.

**DEPONENT**

**Verification**

I \_\_\_\_\_ the deponent abovementioned do hereby verify that the contents of my affidavit are true and correct to my knowledge, nothing contained therein is false and nothing has been concealed therein.

**DEPONENT**

**Affidavit**  
**(FIRST APPEAL)**

I \_\_\_\_\_ S/O, D/O, W/O \_\_\_\_\_ aged \_\_\_\_\_ r/o  
\_\_\_\_\_ do hereby solemnly affirm and declare as under:-

- (1) That I have filed this Appeal against the order dated ..... passed by the State Commission, .....
- (1) That I have filed copy of the impugned order as well as the copies of all the pleadings, affidavits and documents, which the parties had filed before the State Commission.
- \* (3) That I have also filed copies of the oral evidence recorded by the State Commission.

OR

No oral evidence was led by any party, before the State Commission.

\* Strike off whichever is not applicable.

**DEPONENT**

**Verification**

I \_\_\_\_\_ the deponent abovementioned do hereby verify that the contents of my affidavit are true and correct to my knowledge, nothing contained therein is false and nothing has been concealed therein.

**DEPONENT**

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

(Constituted Under the Consumer Protection Act, 1986)

Telephone NO.24608711  
Fax No.24651505

Website: <http://ncdrc.nic.in>

No.2/Listing/NCDRC/2019



Upbhokta Nyay Bhawan  
'F' Block  
GPO Complex, INA  
NEW DELHI-110 023

June 25, 2019

**CIRCULAR**

The Hon'ble President is pleased to direct that henceforth all final hearing matters, except part-heard matters, be re-allocated to Hon'ble Benches from 26<sup>th</sup> June, 2019 onwards on daily basis.

BY ORDER

(S. HANUMANTHA RAO)

Joint Registrar

Copy to:-

- 1) Sr.PPS/ PS to Hon'ble President/ Hon'ble Member (s) with a request to place it before the Hon'ble Members for their kind perusal and information.
- 2) Jt. Registrar/Dy. Registrar/Asst. Registrar/ Section Incharge (s), Filing/ Listing/ FA/ RP/ CC Section (s)
- 3) SO, Computer Section, to upload this direction in the website.
- 4) Notice Board, NCDRC

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
NEW DELHI**

Telephone No. 24608714

Upbhokta Nyay Bhawan  
'F' Block, GPO Complex,  
INA, New Delhi-110023.

Ref : NCDRC/2019/ F1-Listing


02<sup>nd</sup> May 2019

**Practice Direction**

The Hon`ble President is pleased to direct that at the time of filing of new cases, i.e., **Revision Petition, First Appeal & Consumer Complaint**, the requirement would be to file only 2 sets of paper books and the extra sets (equal to the number of respondents) may be filed by the parties only after orders for issuing of notice(s) are passed by the Hon`ble National Commission.

The Registry must necessarily ensure that an undertaking to this effect is clearly given by the parties at the time of filing of cases that they would be furnishing extra sets of paper books meant for the respondent(s) within one week from the date of order for issue of notice to the opposite parties/respondents.


**By Order**



**(S Hanumantha Rao)**

**Joint Registrar**

**Distribution :**

- (i) Sr.PPS to Hon`ble President
- (ii) All PS to Hon`ble Members
- (iii) DR/ARs/SOs
- (iv) Scrutiny Officials, NCDRC
- (v) SO, IT : for uploading the circular (practice direction) on the NCDRC website.
- (vi) Secretary, NCDRC BAR Association
- (vii) Notice Board
- (viii) S.O. Listing Section 

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION**  
**GOVT. OF INDIA**

(Constituted Under the Consumer Protection Act, 1986)

Telephone NO.24608714  
Fax No.24651505

Website: <http://ncdrc.nic.in>



Upbhokta Nyay Bhawan  
'F' Block  
GPO Complex, INA  
NEW DELHI-110 023

No.-1/Listing/Benches/NCDRC/2018

22<sup>nd</sup> November, 2018

**CIRCULAR**

In partial modification of the order dated 31<sup>st</sup> October, 2018, the Hon'ble President is pleased to direct re-allocation of Consumer Complaints listed for final hearing from 26<sup>th</sup> November, 2018 onwards, except part-heard matters, as under :

Consumer Complaints now being listed for final hearing before	will be listed before
BENCH NO. 1	BENCH NO. 2
BENCH NO. 2	BENCH NO. 3
BENCH NO. 3	BENCH NO. 4
BENCH NO. 4	BENCH NO. 5
BENCH NO. 5	BENCH NO. 6
BENCH NO. 6	BENCH NO. 1

Revision Petitions and First Appeals, now being listed for final hearing, be listed before the respective Benches, as were being listed, prior to 31.10.2018.

**BY ORDER**

  
22.11.18  
( Ajay Kumar Kuhar )  
Registrar

Copy to:-

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) Joint Registrar, NCDRC
- iv) Deputy Registrar, NCDRC
- v) Assistant Registrar (s), NCDRC
- vi) Court Master (s)/ SO (s) of RP/FA/CC Sections, NCDRC
- vii) SO, Listing Section
- viii) Bar Association, NCDRC

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

(Constituted Under the Consumer Protection Act, 1986)

Telephone NO.24608711  
Fax No.24651505

Website: <http://ncdrc.nic.in>

No.2/Listing/NCDRC/2018



Upphokta Nyay Bhawan  
'F' Block  
GPO Complex, INA  
NEW DELHI-110 023

October 31, 2018

**CIRCULAR**

The Hon'ble President is pleased to direct that henceforth all final hearing matters, except part-heard matters, be re-allocated to Hon'ble Benches from 1<sup>st</sup> November, 2018 onwards on daily basis.

BY ORDER

(AJAY KUMAR KUCHAR)

Registrar

Copy to:-

- 1) Sr.PPS/ PS to Hon'ble President/ Hon'ble Member (s) with a request to place it before the Hon'ble Members for their kind perusal and information.
- 2) Jt. Registrar/Dy. Registrar/Asst. Registrar/ Section Incharge (s), Filing/ Listing/ FA/ RP/ CC Section (s)
- 3) SO, Computer Section, to upload this direction in the website.
- 4) Notice Board, NCDRC

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

(Constituted Under the Consumer Protection Act, 1986)

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Website: <http://ncdrc.nic.in>

No.1/Listing/NCDRC/2018



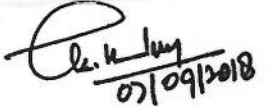
Upbhokta Nyay Bhawan  
'F' Block  
GPO Complex, INA  
NEW DELHI-110 023

September 7, 2018

**C I R C U L A R**

The Hon'ble President is pleased to direct that henceforth all the fresh matters and Miscellaneous Applications (seeking interim relief, filing of additional documents etc.) be listed before the appropriate Benches after two working days i.e. if a fresh matter/ miscellaneous application is filed on Monday, the same has to be listed before the appropriate Bench on Thursday.

BY ORDER

  
07/09/2018

(AJAY KUMAR KUHAR)

Registrar

Copy to:-

- 1) Sr.PPS/ PS to Hon'ble President/ Hon'ble Member (s) with a request to place it before the Hon'ble Members for their kind perusal and information.
- 2) Jt. Registrar/Dy. Registrar/Asst. Registrar/ Section Incharge (s), Filing/ Listing/ FA/ RP/ CC Section (s)
- 3) SO, Computer Section, to upload this Practice Direction in the website.
- 4) Notice Board, NCDRC

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
NEW DELHI**

Telephone No. 24608714

Upbhokta Nyay Bhawan  
'F' Block, GPO Complex,  
INA, New Delhi-110023

Ref: Judicial/CC 662 of 2017/NCDRC/2018

2<sup>nd</sup> August 2018

**CIRCULAR**

**(Practice Direction in terms of observation as contained in order dated  
21/03/2018 in CC No.662 of 2017 of Hon'ble Bench of the Commission)**

The Hon'ble President is pleased to direct that henceforth, no document, in a pending case, where service has already been effected on the Opposite party/Respondent, should be accepted without obtaining the proof of service of advance copy on the Opposite party/Counsel.

This may be noted for compliance hereinafter.

  
21/8/18  
(A.K Kuhar)  
Registrar

**Distribution:-**

1. The Joint Registrar/Deputy Registrar, NCDRC
2. All Assistant Registrars/Section Officers of Judicial Section, NCDRC
3. Scrutiny officials, filling counter/Diary/Dispatch Section, NCDRC
4. The Section Officer (IT), NCDRC is requested to upload this practice direction on the NCDRC Website.

  
21/8/18  
(A.K Kuhar)  
Registrar



**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
NEW DELHI**

**PRACTICE DIRECTION NO. 2/2015**

The Hon'ble President is pleased to direct that no reply to any Revision  
Petition or First Appeal shall be accepted by the Registry.

**BY ORDER**  
*Anil Srivastava*  
**ANIL SRIVASTAVA**  
**REGISTRAR**

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
NEW DELHI**

**PRACTICE DIRECTION NO. 1/2015**

The Hon'ble President is pleased to direct that henceforth, it will be obligatory for the petitioner in a Revision Petition to file the certified or attested true copies of (i) Complaint, Version of the Opposite Party and rejoinder, if any, (ii) Evidence, both oral as well as documentary, if any, and (iii) the orders passed by the Fora below.

The petitioner shall also file an affidavit stating therein that he has filed certified / attested true copies of the aforesaid pleadings, evidence and orders.

**BY ORDER**  
  
**ANIL SRIVASTAVA**

**REGISTRAR**